

The following Ordinance which was promulgated by the Governor on the 31st July 2012 is hereby published for general information:-

TAMIL NADU ORDINANCE No. 10 OF 2012.

An Ordinance to amend the Tamil Nadu Fisheries University Act, 2012.

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Tamil Nadu Fisheries University (Amendment) Ordinance, 2012.

(2) It shall come into force at once.

Short title and commencement.

2. In section 11 of the Tamil Nadu Fisheries University Act, 2012 (hereinafter referred to as the principal Act), in sub-section (3), after the proviso, the following proviso shall be added, namely:-

Amendment of section 11.

“Provided further that a person appointed as Vice-Chancellor shall retire from office, if, during the term of his office he completes the age of seventy years.”.

3. In the proviso to section 49 of the principal Act, for the expression “sixty-five years”, the expression “seventy years” shall be substituted.

Amendment of section 49.

31st July 2012.

K. ROSAIAH,
Governor of Tamil Nadu.

EXPLANATORY STATEMENT.

In the Tamil Nadu Fisheries University Act, 2012 (Tamil Nadu Act 21 of 2012), there is no provision specifying the maximum age limit to hold the office of the Vice-Chancellor. It is considered to specify the retirement age of the Vice-Chancellor as seventy years on par with the retirement age of the Vice-Chancellor under the Central Universities Act, 2009 (Central Act 25 of 2009) so as to utilise the knowledge and experience gained by the academicians for the advancement of learning and prosecution of research in Fisheries sciences in the State. Accordingly, the Government have decided to amend the said Tamil Nadu Act 21 of 2012 to specify the retirement age of the Vice-Chancellor including the first Vice-Chancellor as seventy years.

2. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

G. JAYACHANDRAN,
*Secretary to Government,
Law Department.*